FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHANMEET LEASING AND FINANCE PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	CHANMEET LEASING AND FINANCE PRIVATE LIMITED
2.	Date of incorporation of the corporate debtor	04/10/1991
3.	Authority under which the corporate debtor is incorporated/registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U74899DL1991PTC045913
5.	Address of the registered office and principal office (if any) of the corporate debtor	32/65/66, Second Floor West Patel Nagar, New Delhi – 110008.
6.	Insolvency commencement date in respect of corporate debtor	28th November,2025(order received on 01.12.2025)
7.	Estimated date of closure of the insolvency resolution process	27th May, 2026 (180th day from the date of commencement of the resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Kumar (Registration No IBBI/IPA-001/IP-P01831/2019-2020/12821)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: -207, Best Plaza, H-8, Netaji Subhash Place, Pitampura, Delhi-110034 Email Address –deepak.ashm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	207, Best Plaza, H-8, Netaji Subhash Place, Pitampura, Delhi-110034 Email: -chanmeetcirp@gmail.com
11.	Last date for submission of claims	06th January 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**Not Applicable**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**a).** Web link: **https://ibbi.gov.in/downloadform.html** b). Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Court-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of CHANMEET LEASING AND FINANCE PRIVATE LIMITED as per order against Company Petition (IBC)/3(ND)2025 in old case CP IB-732/ND/2024 **as** on Friday, 28th November 2025`**.**

1. The creditors of M/s. CHANMEET LEASING AND FINANCE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before Tuesday, 06th January 2026 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. **Submission of false or misleading proofs of claim shall attract penalties**.

Date:23.12.2025
Place: New Delhi

CA(IP) Deepak Kumar
Name and Signature of Interim Resolution Professional
Registration No IBBI/IPA-001/IP- P01831/2019-2020/12821

अखलाक हत्याकांड : यूपी सरकार के फैसले के खिलाफ पत्नी पहुंची हाई कोर्ट

जनसत्ता ब्यूरो
नई दिल्ली, 22 दिसंबर।

उत्तर प्रदेश के ग्रेटर नोएडा में दादरी के चर्चित 2015 भीड़ हत्या मामले में मारे गए अखलाक हत्याकांड में नया मोड़ आ गया है। सोमवार को मोहम्मद अखलाक की पत्नी इकरामन ने इलाहाबाद हाई कोर्ट में प्रदेश सरकार के खिलाफ याचिका दाखिल की है। जिसमें सरकार द्वारा मुकदमा वापिस लेने के फैसले को चुनौती दी गई है।

याचिका पर इलाहाबाद हाई कोर्ट की पीठ में पांच जनवरी 2026 के बाद सुनवाई होने की उम्मीद है। 28 सितंबर 2015 को ग्रेटर नोएडा के बिसाहड़ा गांव में 52 वर्षीया मोहम्मद अखलाक को घर के फ्रीज में गोमांस रखने के शक में भीड़ ने पीट-पीटकर मार डाला था। इस घटना में उनका बेटा दानिश भी गंभीर रूप से घायल हुआ था। अखलाक की हत्या के मामले में पुलिस ने हत्या की धारा समेत कई धाराओं में मामला दर्ज किया था। 18 आरोपियों को भी पुलिस ने गिरफ्तार किया था, जिसमें तीन नाबालिग भी शामिल थे।

इस मामले में तब हलचल शुरू हुई, जब हाल ही में यूपी सरकार ने ट्रायल कोर्ट में सभी 19 आरोपियों के खिलाफ मुकदमा वापस लेने का आवेदन दायर किया था। सरकार ने दावा किया कि इससे सामाजिक सद्भाव बहाल होगा, जबकि पीड़ित परिवार ने इस पर ऐतराज जताया था। इकरामन ने अपनी याचिका में राज्य सरकार समेत 21 लोगों को प्रतिवादी बनाया है। इससे पहले वह ट्रायल कोर्ट में भी राज्य सरकार के फैसले के खिलाफ याचिका दाखिल कर चुकी है।

दिल्ली पुलिस ने पायलट के यात्री पर हमले की घटना में प्राथमिकी दर्ज की

जनसत्ता संवाददाता
नई दिल्ली, 22 दिसंबर।

दिल्ली पुलिस ने एअर इंडिया एक्सप्रेस के ड्यूटी नहीं निभा रहे एक पायलट द्वारा एक यात्री पर कथित हमले के संबंध में पीड़ित से शिकायत मिलने के बाद प्राथमिकी दर्ज की है। एक अधिकारी ने सोमवार को यह जानकारी दी। दिल्ली पुलिस ने एक बयान में कहा कि अंकित दीवान से ईमेल के माध्यम से शिकायत प्राप्त हुई, जिसके बाद कानून की उचित धाराओं के तहत मामला दर्ज कर जांच शुरू कर दी गई है।

बयान में कहा गया है, 'हमने बीएनएस (भारतीय न्याय संहिता) की धारा 115 (स्वेच्छा से चोट पहुंचाना), 126 (गलत तरीके से रोकना) और 351 के तहत प्राथमिकी दर्ज की है।'

असम में प्रदर्शनकारियों ने फूंका केएएसी प्रमुख का आवास

जनसत्ता ब्यूरो
नई दिल्ली, 22 दिसंबर।

असम के पश्चिम कार्बी आंगलोंग जिले में बेदखली की मांग से जुड़े विरोध प्रदर्शन सोमवार को हिंसक हो गया जिसमें प्रदर्शनकारियों ने कार्बी आंगलोंग स्वायत्त परिषद के मुख्य कार्यकारी सदस्य और भाजपा नेता तुलिराम रोंगहांग के डोंगकमुकम स्थित पैतृक घर में आग लगा दी और पत्थर फेंके। असम के दीफू में सोमवार को कार्बी आंगलोंग स्वायत्त परिषद (केएएसी) के प्रमुख तुलीराम रोंगहांग के आवास को फूंक देने वाले उग्र प्रदर्शनकारियों के साथ सुरक्षा बलों की झड़प में एक पुलिसकर्मी सहित चार लोग घायल हो गए। अधिकारियों ने यह जानकारी दी।

कई राजनीतिक और सामाजिक संगठनों से जुड़े आंदोलनकारी, कार्बी आंगलोंग और पश्चिम कार्बी आंगलोंग जिलों में व्यावसायिक चराई संरक्षित क्षेत्र (पीजीआर) और ग्राम चराई संरक्षित क्षेत्र (वीजीआर) में अवैध रूप से रह रहे लोगों को बेदखल करने की मांग को लेकर पिछले 12 दिनों से भूख हड़ताल पर हैं। पुलिस ने खेरोनी इलाके में प्रदर्शनकारियों को जबरन हटाने की कोशिश की, जिसके बाद झड़प हुई। अधिकारियों ने बताया कि जैसे ही झड़प की खबर फैली, प्रदर्शनकारियों के एक समूह ने डोनकामोकम में केएएसी के मुख्य कार्यकारी सदस्य (सीईएम) के पुराने आवास में आग लगा दी।

पूर्वोत्तर रेलवे

ई–ऑक्शन सूचना

वरिष्ठ मण्डल वाणिज्य प्रबन्धक पूर्वोत्तर रेलवे, लखनऊ के द्वारा निम्नलिखित कार्य हेतु ई ऑक्शन से सम्बन्धित सूचना **एडमिन यूनिट/जोन** लखनऊ–पू0उ0रे0–मण्डल–वाणिज्य/पू0उ0रे0 **नीलामी सूची सं0/लॉट सं0:** WVM-LJND-02-25 **नीलामी सूची प्रकाशन तिथि:** 17.12.2025 समय 18:05 बजे **नीलामी प्रारम्भ तिथि (समस्त लॉट):** 02.01.2026 समय 10:00 बजे **नीलामी बन्द करने की तिथि व समय:** 02.01.2026 समय 10:30 बजे **नीलामी का प्रकार:** Close Ended **वेबसाइट विवरण जहाँ पंजीकृत बोलीदाताओं द्वारा नीलामी का पूरा विवरण देखा जा सकता है:** E-Auction Module of www.ireps.gov.in

सहायक वाणिज्य प्रबन्धक
मुजाधि/वाणिज्य–205 लखनऊ

ट्रेनों में बीड़ी/सिगरेट न पियें

प्रपत्र संख्या **INC-25A**

सार्वजनिक कंपनी को निजी कंपनी में परिवर्तित करने के लिए समाचार पत्र में प्रकाशित विज्ञापन क्षेत्रीय निदेशक, कॉर्पोरेट कार्य मंत्रालय, उत्तरी क्षेत्र, नई दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 14 और कंपनी (निगमन) नियम, 2014 के नियम 41 के मामले में
और
एबेकस हीट ट्रांसफर लिमिटेड (सीनः U29253DL2010PLC198990) जिसका रजिस्टर्ड ऑफिसः डी–15/4, ओखला इंडस्ट्रियल एरिया, फेज–।।, नई दिल्ली, दिल्ली, भारत, 110020

...आवेदक कंपनी/याचिकाकर्ता

आम जनता को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, 2013 की धारा 14 के तहत और ऊपर बताए गए नियमों के अनुसार, केंद्र सरकार/क्षेत्रीय निदेशक को आवेदन करने का इरादा रखती है और दिनांक 27 नवंबर, 2025 को हुई असाधारण आम बैठक में पारित विशेष प्रस्ताव के अनुसार कंपनी को एक प्राइवेट लिमिटेड कंपनी में बदलने की इच्छुक है, ताकि कंपनी इस बदलाव को लागू कर सके।

कोई भी व्यक्ति जिसका हित कंपनी के प्रस्तावित परिवर्तन/स्थिति से प्रभावित होने की संभावना है, वह अपने विरोध को एक शपथ पत्र के साथ क्षेत्रीय निदेशक, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी–2 विंग, द्वितीय तल, दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली – 110003 को वितरित कर सकता है या वितरित करवा सकता है या पंजीकृत डाक द्वारा भेज सकता है। जिसकी एक प्रति इस नोटिस के प्रकाशन की तिथि से चौदह दिनों के भीतर आवेदक कंपनी के पंजीकृत कार्यालय डी–15/4, ओखला औद्योगिक क्षेत्र, फेज–।।, नई दिल्ली, दिल्ली, भारत, 110020 में भेजनी होगी।

कृते और आवेदक की ओर से
एबेकस हीट ट्रांसफर लिमिटेड
हस्ताक्षर/–
दिनांकः 22.12.2025 मनन साहनी (निदेशक)
स्थानः दिल्ली (डीनः 09195283)

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

चैनमीत लीजिंग एंड फाइनेंस प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कार्पोरेट देनदार का नाम	चैनमीत लीजिंग एंड फाइनेंस प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	04/10/1991
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	आरओसी – नई दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74899DL1991PTC045913
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	32/65/66, दूसरी मंजिल वेस्ट पटेल नगर, नई दिल्ली – 110008.
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	28 नवंबर, 2025 (आदेश 01.12.2025 को प्राप्त)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	27 मई, 2026 (रिजॉल्यूशन प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	दीपक कुमार (रजिस्ट्रेशन सं. IBBI/IPA-001/IP-P01831/2019-2020/12821
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है।	207, बेस्ट प्लाजा, एच–8, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली–110034 ईमेल पता deepak.ashm@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	207, बेस्ट प्लाजा, एच–8, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली–110034 ईमेल: chanmeetcirp@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	06 जनवरी 2026
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	वर्ग का नाम: लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है	क) वेब लिंक: https://ibbi.gov.in/downloadform.html ख) लागू नहीं

इसके द्वारा सूचित किया जाता है कि नेशनल कंपनी लॉ ट्रिब्यूनल नई दिल्ली, कोर्ट–IV, नई दिल्ली ने कंपनी याचिका (IBC)/3(ND)2025 के आदेश के अनुसार पुराने केस CP IB-732/ND/2024 में शुक्रवार, 28 नवंबर 2025 को चैनमीत लीजिंग एंड फाइनेंस प्राइवेट लिमिटेड की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

1. मेसर्स चैनमीत लीजिंग एंड फाइनेंस प्राइवेट लिमिटेड के लेनदारों से अनुरोध है कि वे मंगलवार, 06 जनवरी 2026 को या उससे पहले एंट्री नंबर 10 के सामने बताए गए पते पर अंतरिम समाधान पेशेवर को सबूत के साथ अपने दावे जमा करें।
2. वित्तीय लेनदार अपने दावे सबूत के साथ केवल इलेक्ट्रॉनिक माध्यम से जमा करेंगे। अन्य सभी लेनदार कॉलम 14 में दिए गए बेब लिंक से डाउनलोड किए जाने वाले संबंधित फॉर्म में व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से सबूत के साथ दावे जमा कर सकते हैं।
3. दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

तारीख: 23.12.2025 **सीए (आईपी) दीपक कुमार**
स्थान: नई दिल्ली **अंतरिम समाधान पेशेवर का नाम और हस्ताक्षर**
पंजीकरण संख्या IBBI/IPA-001/IP- P01831/2019-2020/12821

SBI
State Bank of India
GUJRANWALA TOWN DELHI-09
PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS

The below mentioned borrowers has failed to repay the loan and redeem gold ornaments within the stipulated time inspite of several reminders. The Gold jewellery/ Ornaments pledged under the said loan account by the below listed borrowers will be sold in Public/ Online/ Private auction at our Branch premises on 24.12.2025 at 1:00 Noon

Terms and Conditions

1. Those willing to participate are requested to deposit an amount Rs. 5000/- before 12:00 am on the auction date.
2. The bank reserves the right to accept or reject any bid without assigning any reason whatsoever
3. The Bank shall be at liberty to cancel auction process/tender at any time, before declaring the successful bidder, without assigning any reason.
4. Please note if the auction does not completed on same day, the same will follow the subsequent days on the same terms and conditions.
5. If the customer is deceased all the conditions pertaining to auction will be applicable to nominee/legal heir.

The borrower is hereby notified to pay the Principal along with up to date interest and ancillary expenses before the date of auction, falling which the pledged gold

Name and address of Borrowers	Amount	Gross/ Net weight
Ms Jasmeen Kaur clo Joginder Singh Muzaffarnagar, Uttar Pradesh -251320	Rs. 89332/- plus interest and other charges	14.20/12.50

DATE 22.12.2025
PLACE: SBI GUJRANWALA TOWN
Sd/-
BRANCH MANAGER

"प्रपत्र सं. आईएनसी–26"
(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में)
केंद्र सरकार क्षेत्रीय निदेशक के समक्ष उत्तरी क्षेत्र दिल्ली
कम्पनी अधिनियम, 2013 की धारा 12 और 13(1) और (4) तथा कम्पनी (निगमन) नियमावली, 2014 के नियम 30 के मामले में
और
इनके मामले में
एक्टिस एडवाइजर्स प्राईवेट लिमिटेड
(CIN : U67190DL1998PTC092947)

जिसका पंजीकृत कार्यालय : द मीरा, कॉर्पोरेट सुइटस, डी–1, पहला फ्लोर, प्लॉट नंबर 1 और 2, ईश्वर नगर, गाँव बहापुर, नई दिल्ली–110065, में स्थित है

.....याचिकाकर्ता/आवेदक

एतदद्वारा आम जनता को सूचित किया जाता है कि एक्टिस एडवाइजर्स प्राईवेट लिमिटेड **(द आवेदक कंपनी)** **"राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "महाराष्ट्र राज्य"** में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कम्पनी को सक्षम बनाने के लिए **15 दिसम्बर, 2025** को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के अनुसार कम्पनी के मेमोरैंडम ऑफ एसोसिएशन की पूर्ति के लिए कम्पनी (निगमन) नियमावली, 2013 के नियम 13 तथा लागू होने वाले अन्य प्रावधानों, यदि कोई हो, उसके साथ पठित कम्पनी अधिनियम, 2013 की धारा के अंतर्गत यह कम्पनी कार्यालय (क्षेत्रीय निदेशक) के माध्यम से केन्द्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कम्पनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे एमसीए–21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल कर अथवा उपरोक्त पते पर पंजीकृत कार्यालय में आवेदक कम्पनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 दिनों के भीतर अपने हित की प्रकाशित तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति **क्षेत्रीय निदेशक उत्तरी क्षेत्र,** को इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर **बी–2 विंग, द्वितीय तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003** के पते पर जमा करें और नीचे दिए गये पते पर भी भेजें।

द मीरा, कॉर्पोरेट सुइटस, डी–1, पहला फ्लोर, प्लॉट नंबर 1 और 2, ईश्वर नगर, गाँव बहापुर, नई दिल्ली–110065,

कृते की ओर से
एक्टिस एडवाइजर्स प्राईवेट लिमिटेड
हस्ता/–
मनोज कुमार मनछाराम पुरोहित
दिनांक : 22.12.2025 निदेशक
स्थान : मुम्बई डीआईएन : 08165401
निवास पता : सी/1102, सिएरा टावर्स सीएचएस, लोखंडवाला कॉम्प्लेक्स, कांदिवली पूर्व, मुम्बई–400101

इंडियन बैंक Indian Bank

कॉर्पोरेट कार्यालय, चेन्नै

इंडियन बैंक, सार्वजनिक क्षेत्र के अग्रणी बैंक ने माइक्रोलॉन्चर एंटरप्राइज एसीमेंट के माध्यम से नए माइक्रोलॉन्चर लाइसेंस की खरीद और मौजूदा माइक्रोलॉन्चर प्रोडक्ट लाइसेंस के एसए/सब्सक्रिप्शन के नवीनीकरण हेतु आरएफपी जारी किया है।

इच्छुक पार्टियों विस्तृत विवरण हेतु कृपया बैंक की वेबसाइट: https://www.indianbank.bank.in/tenders एंव GeM portal देखें।

ऋण वसूली अपीलीय न्यायाधिकरण–
दिल्ली अपार्टमेंट संख्या 318, तृतीय तल, होटल सम्राट, कौटिल्य मार्ग, चाणक्यपुरी, नई दिल्ली–110021

अपील संख्या 302/2024
ओ.ए. संख्या 638/2022
(डीआरटी– II, चंडीगढ़)

भारतीय स्टेट बैंक ..आवेदक
बनाम
श्री अमिताभ शर्मा एंव अन्य ..प्रतिवादी

सूचना

1.	**टुडे होम्स एंड इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड,** प्रबंध निदेशक/अध्यक्ष के माध्यम से, पंजीकृत कार्यालय– स्टेटसमैन हाउस, आठवीं मंजिल, बाराखंबा रोड, नई दिल्ली–110001 **इसके अलावाः टुडे होम्स एंड इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड** का विपणन कार्यालयः जेएमडी गैलेरिया, यूनिट नंबर 204, दूसरी मंजिल, सोहना रोड, गुरुग्राम–122002	**प्रतिवादी संख्या 3**

जबकि यह सूचना दी जाती है कि उपरोक्त मामले में डी.आर.टी. के पीठासीन अधिकारी द्वारा पारित आदेश के विरुद्ध अपील अपीलकर्ता द्वारा **20.12.2024** को प्रस्तुत की गई है और न्यायाधिकरण में पंजीकृत है। मामला इस न्यायाधिकरण के समक्ष **05.12.2025** को सूचीबद्ध किया गया था।

चूँकि न्यायाधिकरण को यह संतुष्टि हो गई है कि आपको सामान्य तरीके से तामील कराना संभव नहीं है, इसलिए, यह सूचना विज्ञापन द्वारा दी जाती है जिसमें आपको **29.01.2026** को इस न्यायाधिकरण में उपस्थित होने का निर्देश दिया जाता है।

चूँकि कृपया ध्यान दें कि उपरोक्त तिथि पर आपके उपस्थित न होने पर, मामले की सुनवाई और निर्धारण आपकी अनुपस्थिति में किया जाएगा।

मेरे हस्ताक्षर और न्यायाधिकरण की मुहर से, आज 12 दिसंबर, 2025 को दिया गया।

न्यायाधिकरण के आदेश से
अनुभाग अधिकारी

दक्षिण पूर्व मध्य रेलवे

मानद विजिटिंग विशेषज्ञों की नियुक्ति
अधिसूचना संख्या 126/2025 दिनांक 16.12.2025

अधिसूचना संख्या 126 / 2025, दिनांक 16.12.2025 के संदर्भ में मंडल रेलवे चिकित्सालय, रायपुर एवं उप-मंडल 04 घंटे प्रतिदिन / सप्ताह में 06 दिनों के लिए 08 रिक्तियों के विरुद्ध एक वर्ष के चिकित्सालय, बीएमवाय में **मानद विजिटिंग विशेषज्ञों** लिए संविदा के आधार पर नियुक्ति हेतु आवेदन आमंत्रित किए जाते है।

Name of the Hospital	No. of Posts	Hrs. of Duty	Specialists required in the field
Divisional Hospital, Raipur	01	04 Hrs. per Day/ 06 days a Week	Physician (General Medicine)
	01		Orthopedician
	01		Ophthalmologist
	01		Pathologist/Microbiologist/Biochemist
	01		Radiologist
Sub-Divisional Hospital, BMY	01		Physician (General Medicine)
	01		Orthopedician
	01		Obstetrics and Gynaecology

इस अधिसूचना से संबंधित विस्तृत जानकारी के लिए कृपया इस रेलवे वेबसाइट **https://secr.indianrailways.gov.in → Recruitment/ News/ Press Release → Recruitment → Raipur Division** में लॉग इन करें।

आवेदन जमा करने की अंतिम तिथि
15.01.2026 को शाम 18.00 बजे तक है।

मंडल रेल प्रबंधक (कार्मिक)
दक्षिण पूर्व मध्य रेलवे, रायपुर

PR/R/SR.DPO/MS/264

South East Central Railway @secrail

केन फिन होम्स लिमिटेड

Can Fin Homes Ltd (Sponsor: CANARA BANK) HOME LOANS • DEPOSITS Translating Dream into Reality

खसरा नंबर 3045/1, एचपी कटारिया पेट्रोल पंप के पास, टीवीएस शोरूम के ऊपर, रेलवे रोड गुड़गांव –122001,
ईमेल: **gurgaon2@canfinhomes.com**
CIN : L85110KA1987PLC008699

[नियम 8(6) के परंतुक देखें] अचल संपत्तियों की बिक्री के लिए बिक्री सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के प्रावधान के तहत अचल आस्तियों की बिक्री हेतु बिक्री सूचना

आम जनता को और खास तौर पर कर्ज लेने वालों और गारंटर को यह सूचना दी जाती है कि नीचे बताई गई अचल संपत्ति, जो सिक्योर्ड क्रेडिटर के पास गिरवी रखी गई है, जिसका कंस्ट्रक्टिवधफिजिकल (जो भी लागू हो, उसका उल्लेख करें) कब्जा **कैन फिन होम्स लिमिटेड, _गुड़गांव_ ब्रांच** के अधिकृत अधिकारी ने ले लिया है, उसे **28.01.2026** को **"जैसा है जहां है", ष्जैसा है वैसा है"]** और ष्जो कुछ भी हैष् के आधार पर ई–नीलामी करके बेचा जाएगा, ताकि विनय कुमार सक्सेना और श्रीमती हिमांशी सक्सेना (कर्ज लेने वाले) से कैन फिन होम्स लिमिटेड को देय 2962359ध्– रुपये (केवल उन्तीस लाख बासठ हजार तीन सौ उनसठ रुपये) की वसूली की जा सके, जो _22–12–2025_ तक का है, साथ ही उस पर आगे का ब्याज और अन्य शुल्क भी शामिल हैं। आरक्षित मूल्य 32,30,000 रुपये (केवल बत्तीस लाख तीस हजार रुपये) होगा और बयाना जमा राशि 323000/– रुपये (केवल तीन लाख तेईस हजार रुपये) होगी।

कोई ज्ञात रुकावटें – कुछ नहीं

बिक्री के विस्तृत नियम और शर्तें कैन फिन होम्स लिमिटेड की आधिकारिक वेबसाइट **(https://www.canfinhomes.com/SearchAuction.aspx)** पर दी गई हैं।

ई–ऑक्शन में भाग लेने के लिए लिंक: **www.auctionbazaar.com**

तिथि: 23.1.22025 हस्ता./–,
स्थानः गुरुग्राम प्राधिकृत अधिकारी, केन फिन होम्स लिमिटेड

पंजाब नैशनल बैंक punjab national bank
...भरोसे का प्रतीक ! ...the name you can BANK upon !

सीओ–एसएएम, पटना, आर–ब्लॉक, दूसरा तल्ला, चाणक्या प्लेस, पटना–800001
ई–मेल : coptnsamd@pnb.bank.in

सरफेसी अधिनियम, 2002 के तहत माँग सूचना

एतद् द्वारा यह मांग सूचना वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (54 सन् 2002 की धारा 13(2) जो प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पढ़ित है के तहत दिया गया है, एतद्पश्चात् नीचे वर्णित उधारकर्ताओं/जमानतदारों से उन्हें/ उनकी गारंटी पर दिए गए सादधि ऋण/नकद ऋण की बकाया राशि की चुकौती इस नोटिस के प्रकाशन की तिथि से 60 दिनों के भीतर करने के लिए कहा गया है। अनुमोदन के अनुसार ब्याज एवं किस्तो का भुगतान न करने कारण आपका खाता एनपीए हो गया है। ऐसी परिस्थिति में, हम आपको दी गयी उपयोक्त सुविधा को जारी रखने क अनुमति देने में असमर्थ हैं। इसलिए, हम उपरोक्त सुविधाओं/आपके द्वारा दी गयी गारंटी को याद करने का आह्वान करते है।

अगर आप बैंक को नीचे उल्लेखित राशि अतिरिक्त ब्याज तथा आकस्मिक व्याज, लागत इत्यादि के साथ चुकाने में विफल रहते हैं, तो अधिनियम की धारा 13(2) के तहत इस नोटिस के संदर्भ में, बैंक धारा 13 की उप–धारा (4) के तहत और उक्त अधिनियम के अन्य लागु प्रावधानों के तहत विस्तृत सभी या किसी भी अधिकार का प्रयोग करेगा।

धारा 13 की उप–धारा 13 के संदर्भ में आपको यह भी सूचित किया जाता है कि इस सूचना की प्राप्ति/प्रकाशन के बाद आप बैंक की लिखित सहमति प्राप्त किये बिने इस सूचना में नीचे उल्लिखित सुरक्षित सम्पत्ति को बिक्री, पट्टे या अन्यथा व्यापार के सामान्य पाठ्यक्रम में स्थानांतरण नहीं करेंगे।

आपका ध्यान अधिनियम की धारा 13 की उप–धारा(8) के प्रावधानों की तरफ आकर्शित किया जाता है ताकि आप सुरक्षित सम्पत्तियों को मुक्त करा सकें। यह नोटिस डीआरटी/कोर्ट के सक्षम लंबित सूट/मुकदमा में बैंक के अधिकारों के पक्षपात के बिना जारी किया गया है। खातों एवं सुरक्षित सम्पत्तियों के साथ बकाया राशि एवं उसपर ब्याज तथा अन्य शुल्कों और खर्चों का विवरण नीचे दिया गया है।

क्र. सं.	खाता का नाम तथा जमानतदार का नाम एवं शाखा	मालिक का नाम एवं बंधक सम्पत्ति का विवरण	1. माँग सूचना की तिथि 2. एनपीए की तिथि 3. कुल बकाया राशि
1.	**खाता सं०: 004520NC00000671** **उधारकर्ताः महेन्द्र सिंह** घर–रमेश चौधरी, टी पाइंट डीएवी स्कूल गोला रोड के पास, पटना, बिहार, पिन–801503ए **सह–उधारकर्ताः 1. श्वेता रानी** पति अनिल कुमार, गली नं. 9, डिफेंस कॉलोनी, पोस्ट ऑफिस–कैथल, जिला–कैथल, हरियाणा, पिन–136027 **सह–उधारकर्ताः 2. फुली देवी** पति महेन्द्र सिंह, क्यूआरएस नं. 2बी, गली सं. 33, अमलदही मार्केट के पास, एरिया 5, चित्तरंजन, फुलझुरी, बर्धमान, चित्तरंजन, पश्चिम बंगाल, पिन–713331 **शाखाः पटना मुख्य (डी. न. 004520)**	**भाग–। (चल संपत्तियों का साम्यिक बंधक): लागू नही** **भाग–।। (अचल संपत्तियों का समतुल्य बंधक):** सम्पति का साम्यिक बंधक मौजा–दानापुर शहजादपुर, साई राम चरण पैलेस, फ्लैअ सं 205, दूसरी मंजिल, थाना सं. 21, तौज सं. 5275, खाता सं. 118, प्लॉट सं. 1165, वार्ड सं. 21, मोहल्ला टी पॉइंट गोला रोड, थाना–दानापुर, जिला–पटना, बिहार, पिन–801503, **चौहद्दीः**– उत्तरः फ्लैट सं. 204, दक्षिणः डक्ट और सीढ़ियां, पुरबः बिल्डिंग का खुला स्थान, पश्चिमः प्रवेश लॉबी	**(1) : 26.11.2025** **(2) : 01.10.2025** **(3) : Rs. 23,64,057/-** (रूपये तेईस लाख चौसठ हजार संतावन रूपये मात्र) दिनांक 01.10.2025 को अतिरिक्त ब्याज और आकस्मिक व्यय के साथ।

स्थान : पटना
दिनांक : 22.12.2025

नोट : विवाद की स्थिति में अंग्रेजी पाठ मान्य होगा।

(प्राधिकृत अधिकारी)
पंजाब नैशनल बैंक

IndiaShelter Home Loans

इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

मांग सूचना

पंजीकृत कार्यालयः प्लॉट–15, छठी मंजिल, सेक्टर–44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा–122002।
शाखा कार्यालयः 621/38, परिक्षम 2 जूही कला, पहली मंजिल, नीलम कॉम्प्लेक्स, कानपुर–208027, सचन गेस्ट हाउस के पास।

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्गत सूचना। एतद्वारा सूचित किया जाता है कि इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड (आईएसएफसीएल) से ऋण लेने वाले निम्नलिखित उधारकर्ता आईएसएफसीएल को अपने ऋण की समान मासिक किस्त (ईएमआई) का भुगतान करने में विफल रहे हैं और राष्ट्रीय आवास बैंक द्वारा जारी दिशानिर्देशों के अनुसार उनके ऋण खाते को गैर–निष्पादित परिसंपत्ति (एनपीए) के रूप में वर्गीकृत किया गया है। उधारकर्ताओं ने आईएसएफसीएल को अचल संपत्तियों की सुरक्षा प्रदान की है, जिसका विवरण नीचे दिया गया है। ऋण का विवरण और उधारकर्ता/उधारकर्ताओं द्वारा आईएसएफसीएल को देय बकाया राशि भी नीचे दी गई है। ऋणकर्ता(ओं) और आम जनता को सूचित किया जाता है कि आईएसएफसीएल, जो एक सुरक्षित ऋणदाता है, के अधिकृत अधिकारी के रूप में, मैंने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित प्रवर्तन अधिनियम 2002 के प्रावधानों के तहत निम्नलिखित ऋणकर्ताओं के विरुद्ध कार्रवाई शुरू कर दी है और इस अधिनियम के तहत नोटिस जारी किया है, जिसका विवरण नीचे दिया गया है। यदि निम्नलिखित ऋणकर्ता नोटिस जारी होने के 60 दिनों के भीतर अपने नाम के आगे दर्शाई गई बकाया राशि का भुगतान करने में विफल रहते हैं, तो मैं सरफेसी अधिनियम की धारा 13 की उपधारा (4) के तहत सुरक्षित ऋणदाता को प्रदत्त किसी एक या अधिक शक्तियों का प्रयोग करूंगा, जिसमें संपत्ति पर कब्जा करने और उसे बेचने की शक्ति भी शामिल है। आम जनता को सलाह दी जाती है कि वे नीचे वर्णित संपत्तियों से संबंधित कोई लेन–देन न करें।

क्र. सं.	ऋणकर्ता/ वरिष्ठ गारंटर/ कानूनी उत्तराधिकारी/ कानूनी प्रतिनिधि का नाम, ऋण खाता संख्या	एनपीए की तिथि/ मांग सूचना की तिथि	मांग सूचना की तिथि और राशि	सुरक्षित परिसंपत्तियों (अचल संपत्ति) का विवरण
1	श्री/श्रीमती मंजू शर्मा पत्नी श्री शुशील शर्मा के कानूनी उत्तराधिकारी, श्री/श्रीमती शुशील शर्मा पुत्र श्री अंबिका सरन शर्मा के कानूनी उत्तराधिकारी, श्री/श्रीमती तनुज शर्मा पुत्र श्री शुशील शर्मा, मकान नंबर–71/51 कानपुर, कानपुर 208001 उत्तर प्रदेश (ऋण खाता संख्या/ए.पी. नं HL11 CHLONS00005053016 और LA11CLL0NS000005057973/ AP-10118459 और AP-10119482)	**10 दिसंबर 2025** **17 दिसंबर 2025 तक**	17 दिसंबर 2025 तक देय राशि 969014/– रुपये (नौ लाख उनसठ हजार चौदह रुपये मात्र) है, जिसमें 18 दिसंबर 2025 से ब्याज और भुगतान की तिथि तक के अन्य शुल्क और लागत शामिल हैं।	मकान संख्या 67/106, क्षेत्रफल 42.43 वर्ग मीटर, दौलतगंज, बर्तन बाजार, सेंट्रल स्टेशन के पास, ज़िला कानपुर, उत्तर प्रदेश 208001। सीमाः पूर्वः 8 फीट सरकारी गली, पश्चिमः मकान संख्या 67/105, उत्तरः मंदिर के बाद 10 फीट मार्ग, दक्षिणः मकान संख्या 67/107 श्री ओम प्रकाश मिलकियात।

स्थानः उत्तर

DEBTS RECOVERY APPELLATE TRIBUNAL- DELHI
Apartment No. 318 IIIrd Floor, Hotel Samrat, Kautilya Marg, Chanakyapuri, New Delhi-110021.

Appeal No. 302/2024
In O.A No.638/2022
(DRT- II, Chandigarh)

State Bank of India ..APPLICANT

VS

Mr. Amitabh Sharma & Ors. ..RESPONDENT

Notice

1.	**Today Homes and Infrastructure Pvt.Ltd.** Through its Managing Director /Chairman Registered Officc at:- Statesman House, 8th Floor, Barakhamba Road, New Delhi110001 **Also At:- Today Homes and Infrastructure Pvt.Ltd.** Marketing Office at: JMD GALLERIA, Unit No. 204, 2nd Floor, Sohna Road, Gurugram-122002	**Respondent No. 3**

Whereas the notice that an appeal from the order passed by the Presiding Officer of D.R.T. in the above case has been presented by the appellant on 20.12.2024 and is registered in the Tribunal. The matter was listed before this Tribunal on **05.12.2025.**

Whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way, Therefore, this notice is given by advertisement directing you to make appearance in this Tribunal on **29.01.2026**

Whereas take notice that in default of your appearance on the day mentioned above, the case will be heard and determined in your absence.

Given under my hand and the Seal ofthe Tribunal, this 12th day of December, 2025.

BY ORDER OF THE TRIBUNAL
SECTION OFFICER

NORTHERN RAILWAY
NOTICE FOR E-AUCTION

Senior Divisional Commercial Manager/Freight, Delhi Division, Northern Railway, in terms of Railway Board letter no. 2022/TC(FM)/ 10/04 dated 13.06.2022 and Railway Board's letter no. 2024/RS(G)/779/7(E3471089) dated : 13.08.2024, invites bids through e-Auction **(www.ireps.gov.in)** for leasing of parcel space of SLR compartments and VPs (on round trip basis) for a period of three years as per detail and schedule given below :-

S. No.	Date & time of e-Auction	Assets to be auctioned
1	24.12.25 at 10:30 am	12050 (F1), 12060 (F1) (Sunday, Wednesday, Thursday, Friday, Saturday), 12066 (F1),12394 (F1),14212 (F1),14303 (F1,R1),15134 (F1), 22401 (F1), 22463 (F1), 22858 (F1), 54076 (R1)
2	29.12.25 at 10:30 am	12005(F1), 12011(F1), 12013(F1), 12017(F1), 12034 (F1), 12963 (F1), 14014 (F1), 14164 (F1), 14507 (F1, F2, R1), 14521 (F1, F2, R1), 14679 (F1), 14681(F1), 20806 (F1), 22168 (F1), 22210 (R1), 22429 (F1)
3	30.12.25 at 10:30 am	12212 (R1), 12436 (R1), 12572 (R1), 12584 (R1), 12596 (R1), 12826 (R1), 22406 (R1), 22410 (R1), 22438 (R1), 22542 (R1).
4	31.12.25 at 10:30 am	12040 (F1), 12045 (F1), 12060 (F1) (Monday, Tuesday), 12191 (F1, F2, R1), 12455 (F1),12481(F1), 12986 (F1),14053 (F2,R1),14305 (F1, F2, R1), 22421(F1, F2, R1)
5	02.01.26 at 10:30 am	12015 (F1), 12055 (F1), 12428 (F1), 12448 (F1), 14087(F1, F2, R1), 14303 (F2), 14331(F1, F2, R1), 14731 (F1), 20473(F1).
6	05.01.26 at 10:30 am	12057 (F1), 12265 (F1), 12584(F1), 14041(F1, F2, R1), 14316 (F2), 15035 (F1, F2, R1), 20473 (F2, R1), 22168 (R1), 22438 (F1), 22454 (F1, F2, R1), 22472 (F1, F2, R1).
7	07.01.26 at 10:30 am	01 LVPH (24 tonnes) on round trip basis in each train - 12454/12453, 20408/20407.

Important notes: 1. For more information, requirement and various aspects regarding these e-Auctions, interested bidders are advised to visit **https://www.ireps.gov.in/html/helpdesk/learning_centre.html.** (e-Auction leasing section). **2.** Railway Administration reserves the full and absolute rights to short terminate these contracts at any point of time and/or for taking any decision regarding the discontinuation/continuation of these contracts with modified/ additional terms and conditions depending upon the continuation/discontinuation of these trains or commencement of new train services.

SERVING CUSTOMERS WITH A SMILE 3955/25

केनरा बैंक Canara Bank — सिंडिकेट Syndicate
Branch: Ravli, Ghaziabad, E-mail: cb18765@canarabank.com, rogzdrec@canarabank.com, Mobile: 7428093495/9891772489.

GOLD AUCTION SALE NOTICE

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. They are therefore requested to pay off the entire liability and other charges and redeem the pledged securities on or before 07/01/2026 failing which the said securities will be sold by the Bank in **public auction (Online)** at the cost of the borrower through **www.bankeauctions.com/canarabank** at **12 Noon on 09/01/2026** or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank. For any Query, Please contact Branch Head Mr Vinod Kumar at above mentioned phone number & email ids.

Sl No.	Date of Loan	Loan Number/ Gold Net Weight	Name and address of the borrower	Total Liability (all loans)	Date of Inspection & EMD submission Last Date	EMD Account Details
1.	28/02/2023	180157143366 127.67 Gram	Mr. Ajeet Panwar S/o Rajendra Singh VPO Ravli Kalan, Ghaziabad, Uttar Pradesh 201206	22.99 Lacs + Further interest (Including Gold loan liability of Rs 6.85 Lacs)	07/01/2026 EMD Amount Rs. 25,000	Account Name – SL OL RTGS NEFT PMT A/c No. – 209272434 IFSC – CNRB0018765 Branch- Ravli

Date: 22.12.2025 Place: Ghaziabad Branch Manager

GRAVITA INDIA LTD.
GRAVITA

Regd. Office: 'SAURABH', Chittora Road, Harsulia Mod, Diggi-Malpura Road, Tehsil: Phagi, Jaipur- 303 904, Raj. (INDIA)
Phone: +91-141-2623266, 2622697 **Fax:** +91-141-2621491
Web: www.gravitaindia.com **CIN:** L29308RJ1992PLC006870
E-mail : companysecretary@gravitaindia.com

NOTICE TO SHAREHOLDERS

Pursuant to the SEBI's Circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025, shareholders are informed that a special window is open only for re-lodgement of transfer deeds, lodged prior to April 01, 2019, and which were rejected / returned / not attended to, due to deficiency in the documents/process/ or otherwise.

This facility of re-lodgement is available from July 07, 2025, to January 06, 2026.

Shareholders are requested to re-lodge such cases with the Company's RTA, Latest by January 06, 2026 at KFin Technologies Limited-Selenium Building, Tower-B Plot No 31 & 32, Gachibowli Financial District, Nanakramguda Serilingampally, Hyderabad-500032, **Telangana at einward.ris@kfintech.com.**

By the order of the Board of Directors
For Gravita India Limited
Sd/-
Nitin Gupta
Company Secretary & Compliance Officer
FCS:-9984

Place : Jaipur
Date : 22nd December, 2025

यूनियन बैंक Union Bank of India
Asset Recovery Branch, D-26/28, Connaught Place, New Delhi-110001 (Working at M-35, First floor, Outer Circle, Connaught Place, New Delhi-110001) Email:- ubin0554723@unionbankofindia.bank.in

[Rule - 8 (1)]POSSESSION NOTICE (For immovable property)

Whereas, the undersigned being the authorized officer of **Union Bank of India, Asset Recovery Branch situated at M-35, First Floor, Outer Circle, Connaught Place, New Delhi – 110 001** under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **20.05.2021** calling upon the borrower **Mrs. Veena Gupta W/o Mr. Subhash Chand Gupta , Co- Borrower – Mr Subhash Chand Gupta , Mr Lalith Gupta** to repay the amount mentioned in the notice being **Rs.58,76,234.00 (Rupees Fifty Eight Lacs seventy Six thousand two hundred thirty four only)**as on 31.03.2021 with interest @ contractual rate of interest and bank charges within 60 days from the date of receipt of the said notice.

The borrower & guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **18.12.2025**

The borrower/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank Of India, Asset Recovery Branch at M-35,First Floor, Outer Circle, Connaught Place, New Delhi-110001 for an amount **Rs.58,76,234.00 (Fifty Eight Lacs Seventy Six Thousand Two Hundred Thirty Four Only.) as on 31.03.2021** and interest and bank charges thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Residential Flat / UNIT No 002 situated at Ground Floor having super area 2098 Sq.ft in the Complex known as "Sunshine Avenue " at 15/7, Main Mathura Road, Sector 28, Faridabad Haryana
Bounded :-
North – Open to sky
South- Lift
East- Open to sky
West- Common passage

Date : 18.12.2025 **Authorised Officer,**
Place: Faridabad **UNION BANK OF INDIA**

NORTHERN RAILWAY
NOTICE FOR E-AUCTION

Senior Divisional Commercial Manager/FS, Delhi Division, Northern Railway, in terms of Railway Board letter no. 2022/TC(FM)/10/04 dated 13.06.2022, invites bids through e-Auction **(www.ireps.gov.in)** for the contract of Parking cum Management and Stacking situated at Machhali Godaam (area 1009.28 sq. mtr.) and at PF-20 (area 7504.84 sq. mtr.) of Delhi Jn. Railway Station (DLI) for the period of 5 (five) years as per detail and schedule given below:-

S. No.	Date & time of e-Auction	Assets to be auctioned
1	06.01.26 at 12.00 am	The contract of Parking cum Management and Stacking of parcels at DLI Jn. (DLI) Railway Station at Machhali Godaam with the area of 1009.28 sq. mtr. and PF-20 with the total area of 8062.36 sq. mtr. in which area of 557.52 sq. mtr. marked 'G' in the sketch plan of PF-20 is deducted, therefore, 7504.84 sq. mtr. will be considered for Parking cum management and Stacking at PF-20 i.e. (8062.36 sq. mtr. 557.52 sq. mtr.). Total area to be allotted for both Machhali Godaam and PF-20 will be 8514.12 sq. mtr. for a period of 5 (five) years.

Important notes: 1. For more information, requirement and various aspects regarding these e-Auctions, interested bidders are advised to visit **https://www.ireps.gov.in/html/helpdesk/learning_centre.html.** (E-Auction leasing section). **2.** Earnest Money Deposit (EMD): 10% of the total contractual bid value to be deposited online during the auction. EMD of the successful bidder will be retained as Security Deposit. **3.** Railway Administration reserves the full and absolute rights to short terminate these contracts at any point of time and/or for taking any decision regarding the discontinuation/continuation of these contracts with modified/additional terms and conditions depending upon the situations.

SERVING CUSTOMERS WITH A SMILE 3965/25

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

केनरा बैंक Canara Bank — सिंडिकेट Syndicate
Regional Office- Aligarh

E-AUCTION NOTICE

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive / Symbolic / Physical possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** for the recovery of dues to the Bank. as per Demand Notice under Section 13(2) & further interest thereon, charges and costs due to the Canara Bank, as detailed in the table below.

Name & Address of Borrowers/ Mortgagors & Guarantors	Amount due as per notice ₹	Description of Properties	Type of Possession	Reserve Price / EMD 10% ₹
Gonda, Aligarh Branch, Ph. No. 8700492820, E-mail - cb0245@canarabank.com				
Borrower- M/s Thakurela Building Metarials, Prop: Mr. Bahadur Singh, **Mortgagor-** Mr. Bahadur Singh S/o Maharaj Singh, Add. of both- Sarkari School Gahalau, Vill-Gahlau Distt- Aligarh	**10,03,919.28** as on 28.05.2025 plus interest & other charges	SMD of Residential building at Khata No. 664 part of Gata No. 501, Mauza Gahlau, Iglas-Gonda road, Par Hasangarh Tehsil-Iglas, Distt Aligarh, Area- 1540.00 Sq Mtr., Property in the name of Mr. Bahadur Singh S/o Maharaj Singh, Bounded as: East: Plot of Dharmendra, West: Khet of Rajveer Singh & Jagveer Singh, North: Iglas-Gonda Road, South: Khet of Manveer Singh	Symbolic	1,15,64,000/- / 11,57,000/-
Branch: Sikandra Rao, Ph. No. 7535907367, E-mail - cb0195@canarabank.com,				
Borrower 1- M/s Krishna Beej Bhandar, Prop.- Mr. Arshad Ali S/o Asraf Ali, Add.- G.T. Road Sikandra Rao, 2- Mr. Arshad Ali S/o Asraf Ali, **Guarantor/ Mortgagor-** Mrs. Mukhtyari Begum W/o Ashraf Ali, Add. of both- Mohalla Qureshiyan Sikandra Rao, Distt. Hathras	**10,35,198.13** as on Dt. 23.08.2021 + interest & Other expenses	Land & Building situated at Mohalla Qureshiyan Town and Tehsil Sikandra Rao, Hathras, Area- 167.29 Sq. Mtr., Property in the name of Mrs. Mukhtyari Begum W/o Ashraf Ali, Bounded as: East- Masjid, West- House of Mr. Nanne Nai, North- House of Mr. Mazid, South- Gali 10Ft	Physical	16,20,000/- / 1,62,000/-

Date & Time of e-auction : 16-01-2026 from 11.30 AM to 12.30 PM (With extension of 5 min. duration each till the conclusion of sale)

EMD amount is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (Baanknet) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan before 15-01-2026

Note: 1. No interest will be claimed on the bid/subsequent amount. 2. Authorised officer is entitled to cancel the bid at any stage without assigning any reason whatsoever. 3. All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.

For details terms and conditions of the sale and participating in E Auction, please go through the website https://baanknet.com or Canara Bank's Website or may contact Recovery Section Regional Office Aligarh, Canara Bank (Mob. 8265900558 e-mail id recroaligarh@canarabank.com) OR to the service provider M/S PSB Alliance Ltd (Baanknet) contact details a). Karan Modi (7016716557, karan@procure247.com) b).Vasu Patel (9510974587, vasu.patel@procure247.com)

Place : Aligarh Date : 23-12-2025 **Authorised Officer**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHANMEET LEASING AND FINANCE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**CHANMEET LEASING AND FINANCE PRIVATE LIMITED**
2.	Date of incorporation of the corporate debtor	04/10/1991
3.	Authority under which the corporate debtor is incorporated/registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U74899DL1991PTC045913
5.	Address of the registered office and principal office (if any) of the corporate debtor	32/65/66, Second Floor West Patel Nagar, New Delhi – 110008.
6.	Insolvency commencement date in respect of corporate debtor	28th November,2025(order received on 01.12.2025)
7.	Estimated date of closure of the insolvency resolution process	27th May, 2026 (180th day from the date of commencement of the resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Kumar (Registration No IBBI/IPA-001/IP-P01831/2019-2020/12821)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: -207, Best Plaza, H-8, Netaji Subhash Place, Pitampura, Delhi-110034 Email Address –deepak.ashm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	207, Best Plaza, H-8, Netaji Subhash Place, Pitampura, Delhi-110034 Email: -chanmeetcirp@gmail.com
11.	Last date for submission of claims	06th January 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**Not Applicable**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: **https://ibbi.gov.in/downloadform.html** B) Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Court-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of CHANMEET LEASING AND FINANCE PRIVATE LIMITED as per order against Company Petition (IBC)/3(ND)2025 in old case CP IB-732/ND/2024 as on Friday, 28th November 2025 .

1. The creditors of M/s. CHANMEET LEASING AND FINANCE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before Tuesday, 06th January 2026 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. Submission of false or misleading proofs of claim shall attract penalties.

CA(IP) Deepak Kumar
Name and Signature of Interim Resolution Professional
Registration No IBBI/IPA-001/IP- P01831/2019-2020/12821

Date: 23.12.2025
Place: New Delhi

Indian Bank — इलाहाबाद ALLAHABAD
INDIAN BANK, I.P. EXTENSION BRANCH TEAM Indian Bank Plot No 4 Pankaj Plaza Corner IBGA Code P618 • Ph No 011-22235620

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas,

The undersigned being the Authorized Officer of the Indian Bank, Mayur Vihar Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **06.10.2025** calling upon the Borrower **M/s. Rikshu Industries (Borrower Firm), Sh. Vijaydeep Kumar (Borrower/Proprietor/Mortgagor) & Sh. Siriram Sharma (Guarantor/Mortgagor) & Smt. Manju Jangra (Guarantor)** to repay the amount mentioned in the notice being Rs. 6,10,31,432/- (Rupees Six Crore Ten Lacs Thirty One Thousand Four Hundred Thirty Two Only) within 60 days from the date of receipt of the said notice, together with further interest, Incidental Expenses, Cost, Charges etc.

The borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 and 9 of the Security Interest (Enforcement) Rule, 2002 on this 18th Day of December of The Year 2025.

The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank, Patparganj I.P.Extension,** for an amount of Rs. 6,10,31,432/- (Rupees Six Crore Ten Lacs Thirty One Thousand Four Hundred Thirty Two Only) as on 06.10.2025 with further interest, costs, charges, and expenses thereon.

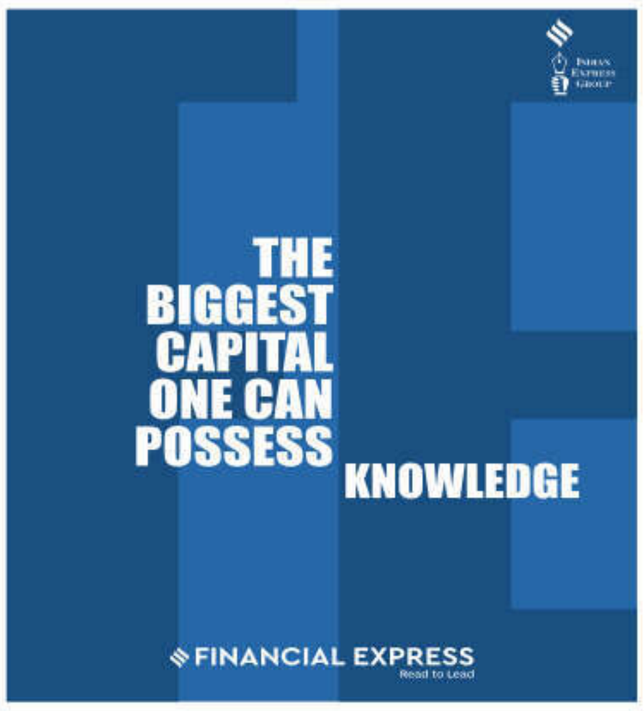
"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

DESCRIPTION OF THE IMMOVABLE PROPERTY

1) EM of Industrial property bearing No. 274, situated at HSIIDC, Phase 1, Sector 38, Industrial Estate Rai, District Sonepat, Haryana, area measuring 373.75 Sq. Yds (as per Sale deed duly registered vide document No. 4855 dated 29.11.2018 in the office of Registrar, Sonepat, Haryana) **Boundaries : East :** Plot No. 273 **West :** Plot no. 275 **North :** Road **South :** Plot No. 259

2) EM of property bearing Khewat No 186 min Khata No 401, Killa No. 57/7 at Gandhi Nagar within MC Limit of Ganaur, Village Pugthala, Tehsil Ganaur, Dist. Sonepat, Haryana Measuring area 225 sq. yards (as per deed). **Boundaries : East :** Public Gali **West :** Property of Jagbir **North :** Share of property of Sh. Diwan Singh **South :** Property of Lal Chand

Place : Delhi | Date : 18.12.2025 **Sd/- Authorised Officer (Indian Bank)**



ੴ ਸ੍ਰੀ ਵਾਹਿਗੁਰੂ ਜੀ ਕੀ ਫ਼ਤਹਿ
ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ
पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) Punjab & Sind Bank (A Govt. Of India Undertaking)
Where service is a way of life

E-AUCTION SALE NOTICE

ZONAL OFFICE: CHANDIGARH

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE/MOVABLE PROPERTY

E-AUCTION NOTICE OF SECURED PROPERTY ON 29.01.2026 FROM 11.00 AM TO 12.00 NOON
LAST DATE & TIME OF SUBMISSION OF EMD & DOCUMENTS (ONLINE) ON/BEFORE 28.01.2026 UPTO 05:00 PM
DATE OF INSPECTION OF PROPERTY: 23.01.2026 FROM 12.00 NOON TO 3.00 PM

Sale Notice For Sale of Immovable/Movable Asset under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002

Notice is hereby given to the public in general and in particular to the borrower(s), mortgagor(s) and guarantor(s) that the below mentioned immovable property charged to the secured creditor, possession of which has been taken by the Authorized Officer of **Punjab & Sind Bank,** Secured Creditor will be sold on **"AS IS WHERE IS BASIS"** AND **"AS IS WHAT IS BASIS", "WHAT EVER THERE IS BASIS"** for realization of Bank's dues and interest as detailed hereunder in below mentioned account. The details of borrower/ mortgagor/ guarantor(s)/secured asset(s)/Dues/Reserve Price/E-auction date and time, EMD and Bid increase amount are mentioned below. Sale will be done by the undersigned through E-Auction platform provided at the web portal website **https://baanknet.com**

QR Code of Baanknet

Sr. No.	Name of Branch & Borrower/ Guarantor	Description of Immovable Property	Demand Notice Date & Outstanding Amount Mentioned therein	RESERVE PRICE / EMD / BID INCREASE AMOUNT	Name & Contact Details of Authorized Officer
1.	**B/o MUNDI KHARAR** **M/s Mounton Fabricator and Engineer** through its Proprietor: **Sh. Kanwaljit Singh & Late Suchet Singh,** R/o House No. 2509, Phase Xi, S.A.S. Nagar (Mohali), Punjab, Also At: SCO 479-480, Sector 35-C, Chandigarh, **Sh. Pritpal Singh S/o Late Suchet Singh**, resident of House No. 2509, Phase XI, S.A.S. Nagar (Mohali), **Sh. Satwinder Singh S/o Late Suchet Singh,** resident of House No. 2509, Phase XI, S.A.S. Nagar (Mohali) Punjab, **Smt. Surjit Kaur W/o Late Suchet Singh,** resident of House No. 2509, Phase XI, S.A.S. Nagar (Mohali) Punjab, **Paramjit Kaur W/o Kanwaljit Singh,** resident of House No. 2509, Phase XI, S.A.S. Nagar (Mohali) Punjab, **Sh. Rakesh Pahwa S/o Khan Chand Pahwa,** resident of House No. 401/ GH-19, Mansa Devi Complex, Panchkula, **Sh. Kanwaljit Singh S/o Late Suchet Singh,** resident of House No. 2509, Phase XI, S.A.S. Nagar (Mohali) Punjab.	LIG Flat No. 211, Sector A-9, Pocket 3, 1st Floor, Housing Estate, Narela, Delhi, in the name of Sh. Kanwaljit Singh & Paramjit Kaur W/o Sh. Kanwaljit Singh. **(TYPE OF POSSESSION: PHYSICAL).**	**Demand Notice 23.11.2017 Rs. 21,00,961.31** as on 30.06.2017 plus future interest, expenses, cost, charges etc. w.e.f. 01.07.2017	**Rs. 24,00,000/-** / **Rs. 2,40,000/-** / **Rs. 20,000/-**	Sh. Anil Kumar Gaikwad Mob. 9999609294 AND BRANCH: M: 9888109431

For detailed terms & conditions of sale, please refer and visit website **"https://punjabandsindbank.co.in/module/sarafesi-list** and online auction portal **https://baanknet.com**
This may also be treated as statutory 30 days sale notice u/s 8(6)/Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

Date: 22.12.2025 **Place: Chandigarh** **Authorised Officer, Punjab & Sind Bank**

पंजाब नैशनल बैंक ..... भरोसे का प्रतीक punjab national bank ...the name you can BANK upon!
(A GOVERNMENT OF INDIA UNDERTAKING)

Asset Recovery Management Branch East Delhi, Pocket-E, Mayur Vihar Phase-II, Delhi-110091, E-mail: cs8075@pnb.co.in, Ph.: 011-22779758, 22785289

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged /charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by Authorised Officer of the Bank/Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties

SCHEDULE OF SALE OF THE SECURED ASSETS

Sr. No.	Name of the Branch / Name of the Account / Name and Addresses of the Borrower/Guarantors Account	A) DT. OF DEMAND NOTICE U/S 13(2) OF SARFAESI ACT 2002 / B) AMOUNT AS PER DEMAND NOTICE / C) POSSESSION DATE U/S 13(4) OF SARFESI ACT 2002 / D) NATURE OF POSSESSION SYMBOLIC/ PHYSICAL/ CONSTRUCTIVE	DESCRIPTION OF THE IMMOVABLE PROPERTIES MORTGAGED/ OWNER'S NAME (MORTGAGERS OF PROPERTY (IES))	RESERVE PRICE / EMD (Last date of deposit EMD) / Bid Increase Amount	DATE/ TIME OF E-AUCTION	Details of the encumbrances known to the secured creditors Name & contact no. of authorized officer
1.	**RAJENDRA PLACE (152200)** **M/S SKY WORLD EXIM (BORROWER) Mr. Rajnish Gupta S/O Jai Bhagwan Gupta (Partner)** Shop no. 1&2 ground floor 60/30 New Rohtak Road karol Bagh, New Delhi-110005 **Also At:** 61/23, Block-61 Ramjas Road, Karol Bagh New Delhi-110005 **Also At:** 78/31, Block-D Plot no-3, New Rohtak Road New Delhi-110005 **Mr. Jai Bhagwan Gupta S/O Jagannath Gupta (Partner)** Shop no. 1&2 ground floor 60/30 New Rohtak Road karol Bagh, New Delhi-110005 **Also At:** 62/15, East Park Road Karol Bagh, New Delhi-110005 78/31, Block-D Plot no-3, New Rohtak Road New Delhi-110005 **Ms. Nisha Gupta W/O Mr. Rajnish Gupta (Guarantor)** 78/31, Block-D Plot no-3, New Rohtak Road New Delhi-110005 **M/s Roshni Infrabuild P Ltd (Corporate Guarantor)** 2nd and 3rd floor, Plot no-65, Motia Khan Dump scheme MM Road, Rani Jhansi Road, New Delhi-110005 **Also At:** C-91, Antriksh Apartment, Sector-14, Extension Rohini, New Delhi-110085	(A) 18.04.2018 / (B) RS 21.99 CRORE + FURTHER INTEREST, OTHER CHARGES AND EXPENSES TILL THE DATE OF FULL AND FINAL PAYMENT / (C)15.11.2018 / (D) PHYSICAL	**Entire First and Second Floor With Terrace and Above of the said Property of Built up Property on Plot No. 65 Motia Khan Dump Scheme MM Road, Rani Jhansi Road New Delhi admeasuring 470.18 Sq Yds Stand in the name of M/s Rohini Infrabuilt (P) Ltd.**	Rs.6.85 Crore / Rs.0.69 Crore (15.01.2026) / Rs. 50,000/	15.01.2026 11.00 am to 04.00 pm	NOT KNOWN MR. ALOK KUMAR JHA (M 8607560066) AUTHORISED OFFICER ARMB EAST DELHI

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE:

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: **(1)** The properties are being sold on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". (2)** The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. **(3)** The sale will be done through e-auction platform provided at the Website **https://baanknet.com. on above mentioned dates. (4)** For further details and complete Terms & Conditions of the sale., please refer : **https://baanknet.com. & www.pnbindia.in. (5) All Statutory dues/attandent charges / other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser and the authorised office or the Bank shall not be responsible for any charges, lien in encumbrance or any other dues to government or any one else in respect of property (e-auctioned) not known to the bank, the intending bidder is advised to make there on independent enquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.**

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date: 20.12.2025 **AUTHORIZED OFFICER, PUNJAB NATIONAL BANK**